12.52 hrs.

ESTIMATES COMMITTEE

STATEMENT *re.* CHAPTER V OF SIXTY-THIRD REPORT

Shri A. C. Guha (Barasat): I beg to lay on the Table the Statement showing the reply to the recommendation noted in Chapter V of the Sixty-third Report of the Estimates Committee which was not furnished by Government in time for inclusion in the Report. [*Placed in Library. See* No. LT-5372/65].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, in item No. 11, in the tail piece it is said, "which was not furnished by Government in time for inclusion in the Report." May I ask Shri Guha—the Chairman of the Estimates Committee who is now here—whether the Government has given any explanation for the delay in the matter, or have they simply glossed over it?

Shri C. K. Bhattacharyya (Raiganj): Is Shri Kamath in order in asking Shri Guha to reply to this point? (*Interruption*).

Mr. Speaker: Order, order. When Shri Guha has laid the paper on the Table of the House, and if I allow the hon. Member, he can certainly ask the question.

Shri C. K. Bhattacharyya: He can ask through you; how can he ask Shri Guha direct?

Shri A. C. Guha: It is the usual procedure: when the report of the Estimates Committee or any of the financial committees of Parliament is placed before the House, the report goes to the Government and Government considers it and gives a reply and then again the replies are considered by the Estimates Committee and the correspondence goes on for sometime; and then the final stage comes when the report on the action taken is ultimately placed before Parliament. This is not the first time; it is a continuous process; we go on examining the witnesses from Government and other bodies. Some replies come too late to be incorporated in the report on action taken.

12.53 hrs.

POINTS *RE*: CONDUCT OF BUSINESS IN THE HOUSE

डा० राम मनोहर लोहिया (फर्रुखाबाद) : रूल 176 (1) के मुताबिक मैं नियमावली के नियम 377 और संविधान की धारा 105(3) के बारे में जानना चाहता हूँ और इस सदन में आप के द्वारा जनवाना चाहता हूँ। नियमावली के नियम 377, को आप पढ़ें।

अध्यक्ष महोदय : आप पढ़िए।

डा० राम मनोहर लोहिया : वह इस प्रकार है ....

कुछ माननीय सदस्य : हिन्दी में पढ़ें।

डा० राम मनोहर लोहिया : मैं हिन्दी में तर्जुमा करके बोले देता हूँ :

"एक सदस्य सदन के सामने कोई मामला लाना चाहता है जो व्यवस्था का प्रश्न नहीं है, वह सचिव को नोटिस दे देगा और थोड़े में लिखेगा कि किस प्रश्न को वह सदन में उठाना चाहता है। उसके साथ ही वह तर्क भी देगा जो उसके पास हैं और फिर जब अध्यक्ष महोदय उसको अनुमति दे देंगे, तो वह उस सवाल को उठायेगा ऐसे समय पर और ऐसी तारीख पर जबकि अध्यक्ष उसको इजाजत दें।"

यह नियम 377 मैं आपके सामने रख रहा हूँ और यह नियम बिल्कुल साफ कहता है कि कोई भी प्रश्न जो कि व्यवस्था का प्रश्न नहीं है उठाया जा सकता है।